

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3933  
ANSWERED ON:14.12.2009  
PENDING INDUSTRIAL DISPUTES  
Natrajan Meenakshi

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of industrial disputes received, resolved and pending in various Central Government Industrial Tribunal-cum-Labour Courts including Delhi and Mumbai during each of the last three years and the current year, State-wise;
- (b) whether any time limit has been fixed by the Government for settlement of pending disputes;
- (c) if so, the details thereof;
- (d) whether the Government proposes to appoint more presiding officers in such labour courts including Delhi and Mumbai in view of increasing number of pending disputes; and
- (e) if so, the details thereof alongwith the further steps taken by the Government for disposal of the pending cases expeditiously?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): The details of number of industrial disputes received, resolved and pending in the Central Government Industrial Tribunal-cum-Labour Courts, including the CGIT-cum-LCs at Mumbai and Delhi, for the last three years and the current year is annexed at Annexure - I, II, III & IV.
- (b) & (c): A time limit of 3 months is specified for submitting the award in terms of sub- section 2A of Section 10 of the Industrial Disputes Act, 1947.  
  
Proviso to sub section 2A of Section 10 of the said Act further provides for extension of above time limit by the Labour Court, Tribunal or National Tribunal on the request of parties to an industrial dispute jointly or separately.
- (d): There is no such proposal at present.
- (e): A Scheme for holding of Lok Adalat, as an Alternative Grievance Redressal Mechanism was introduced in the Tenth Five Year Plan (2002-07) for the speedy disposal of the industrial disputes in the Central Government Industrial Tribunal-cum-Labour Courts.